

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-40/ND/2020**

IN THE MATTER OF:

M/s. DKC Tradex Pvt. Ltd.

...PETITIONER

Vs.

M/s. Moon Hebal Laboratories Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 07.02.2020.

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

**:Ms. Vidhi Koolwal, Proxy
counsel**

For the Respondent/ Corporate-debtor

**:Mr. Jitender Kumar, Advocate
(for Respondent No.1), Mr.
Rakesh Kumar and Mr. Akash
Kumar, Advocates (For
Respondent No.2, 5, 6 & 8)**

ORDER

Learned proxy counsel for the operational-creditor is present and seeks time to file the written statement.

In course of hearing, it has come to our notice that in part 2 of the application, the operational-creditor has made Managing Director and all the other Directors along with the company as the corporate-debtors. Mr. Jitender Kumar, Advocate on behalf of the respondent No. 1 and Mr. Rakesh Kumar, Advocate on behalf of the respondent Nos. 2,5,6 and 8 are present. The operational-creditor is at liberty to amend the memo of parties, if ^{he} so desire. Post the matter to 26th February, 2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(Abni Ranjan Kumar Sinha)
Member (J)**

(Annu)